



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE
DEPARTMENTS.

ERRATUM.

The 14th August 1936.

No. 1965-70—Ten-8/36-Rev. P.—In the heading of column 5 of the notification no. 2900—Ten-8/36-R., dated the 31st July 1936, published at page 96 of Part III of the *Orissa Gazette*, dated the 7th August 1936, regarding the price list of staple food crops for the three coastal districts of Orissa for the year 1935,

(i) read "seers of 80 tolas" for "acres of 80 tolas" and

(ii) add the words "Sr. Ch." just above "166" in the said column.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL
SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 20th August 1936.

No. 4228-L. S.-G.—The following draft of a notification which it is proposed to issue in exercise of the powers conferred by clause (g) of section 138 of the Bihar and Orissa Local Self-Government Act, 1885, is published for the information of persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration by the Government of Orissa on or after the 5th October 1936.

2. Any objection or suggestion which may be received from any person with respect to the draft before the date specified above will be considered by the Government of Orissa.

DRAFT NOTIFICATION.

In exercise of the powers conferred by clause (g) of section 138 of the Bihar and Orissa Local Self-Government Act, 1885, the

Government of Orissa are pleased to direct that the following amendment shall be made in the rules published under the Bengal Government notification no. 3334-L. S.-G., dated the 20th December 1901, and as subsequently amended namely:—

In rule no. 6 delete the words "and from the Magistrate of the district that they are able to ride" occurring at the end of the rule.

The 25th August 1936.

✓ **No. 4415-L.S.-G.**—In exercise of the powers conferred by sub-section (2) of section 237 of the Madras Local Boards Act, 1920, as applied to the Agency and the second proviso thereto, the Government of Orissa are hereby pleased to make the following amendment to the Schedule annexed to notification no. 224, dated the 19th July 1921, of the Madras Government (Government Order no. 1657 Revenue, dated the 15th July 1921) as subsequently amended:—

AMENDMENT.

After the entry relating to section 231 insert the following:—

Section 236: For the existing section, substitute the following:—

"236. Any sums which, at the commencement of this Act, have been accumulated out of the proceeds of any tax levied under clause (ii) of section 57 of the Madras Local Boards Act, 1884, or out of any investments of such proceeds may, subject to the conditions laid down in sub-section (3) of section 113, be utilized—

(a) with the previous sanction of the Government of India for all or any of the purposes specified in sub-section (1) of section 113 or

(b) with the previous sanction of the Local Government—

(i) for all or any of the purposes specified in sub-section (2) of section 113 or

(ii) for capital expenditure on other permanent works of utility."

✓ The 25th August 1936.

No. 4418-L.S.-G.—In exercise of the powers conferred by section 7 of the Central Provinces Village Sanitation Act, 1902 (Act XI of 1902), the Government of Orissa are pleased to direct that the following amendment shall be made in the rules framed under the above section and published with

the Central Provinces Government notification no. 1272, dated the 28th January 1905, namely:—

For rule 12 of the said rules the following shall be substituted namely:—

"12 Tolls—where funds are to be raised wholly or in part by the levy of a toll under clause (c) of section 5 the rate charged shall—

(a) in the case of goods brought for sale be fixed according to the means by which goods are brought for sale into the local area and shall be subject to the following maxima:—

	Rs.	a.	p.
For each motor vehicle ...	1	0	0
For each vehicle other than a motor vehicle.	0	4	0
For each pack animal ...	0	2	0
For each porter ..	0	1	0

(b) in the case of animals brought for sale and actually sold in the local area not exceeding two per centum of the sale price."

A. F. W. DIXON,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 20th August 1936.

No. 2987—HP-40/36-Com.—It is hereby notified for general information that Porto Novo is free from cholera and the regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Porto Novo are withdrawn.

The 20th August 1936.

No. 2995—HP-40/36-Com.—It is hereby notified for general information that Vizagapatam is free from cholera and the regulations for the prevention of the introduction of smallpox by sea which were enforced in the ports of Orissa against vessels arriving from Vizagapatam are withdrawn.

The 25th August 1936.

No. 3157-Com.—Intimation having been received of the outbreak of plague at Calicut it is hereby notified for general information that Calicut is declared to be an infected port and that the existing regulations for the prevention of the introduction of plague by sea will be enforced in the ports of Orissa against vessels arriving from Calicut.

C. G. NAIR,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATIONS.

The 10th/11th August 1936.

No. 1107-L. R. S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act VIII of 1923, the Revenue Commissioner, Orissa, hereby directs the survey under the provisions of the said Act of the barber inam lands of Nolobento village in the Aska Taluk, Ganjam district, and the boundaries common to them and the adjoining estate.

Schedule of the Barber Inam lands of Nolobento village, Aska Taluk.

Serial no.	Name of the plot.	Dry or Wet.	Extent.	East.	West.	North.	South.
1.	2	3	4	5	6	7	8
1	Baddago do Podia.	Inam dry.	0 86	Zamindari Zoyatati land of Arjuno Bhunyya—wet.	Zamindari zera-yati land of Kalu Besoi.	Dandasi Service Inam land of Syamo Naiko—Dry.	Zamindari Zera-yati dry land of Narasingo Mahanti.
2	Upparo Khotadi Pahado.	Inam wet.	0 19	Hetta land of the Rajah of Dharakote.	Carpenter Inam of Koibolya Maharana.	Resumed Inam land of Judhisti Misro—wet.	Inam land of Sree Jagannath Swami, Nolobento.
3	Tholokhotadi.	Do.	0 44	Inam land of Bhaigo Maharana, carpenter, Inam—wet.	Gudi Nalo ...	Zamindari Zera-yati wet land of Bhubani Podhano and Benu Podhano.	Bunjar land of Khetro Dolayi.
4	Khothadi Pahado.	Do.	0 72	Zamindari zera-yati land of Hadu Podhano.	Zamindari zera-yati land of Arjuno Podhano and Gopi Padhano.	Zamindari zera-yati wet land of Hari Pollai and Ghono Podhano.	Zamindari zera-yati land of Hadu Podhano.
5	Hulahuli Pahado.	Do.	0 13	Zamindari zera-yati land of Gopi Padhano.	Zamindari zera-yati land of Bhubani Padhano.	Zamindari zera-yati land of Bhubani Padhano and Somnath Padhano.	Banjar land of Bhubani Padhano and Damo Sahu.
6	Koipullia Pahado.	Dry ...	0 68	Hetta land of the Rajah of Dharakote and zamindari dry land of Baji Panda.	Barber Inam land of Harikrishna Padhi—wet.	Zamindari zera-yati dry land of Narayano Ponda.	Blacksmith Inam land of Adikondo Maharana.
7	Koipullia Pahado.	Inam wet.	0 55	Barber Inam land dry of Harikrishna Padhi.	Inam land of Sri Jagannath Swami, Puri.	Inam land of Sri Kambeswari Devi and zamindari zera-yati dry land of Narayana Ponda	Blacksmith Inam wet of Adikondo Maharana.
8	Boisimo Pahado.	Inam dry.	0 50	Jogia Nalo ...	Bramhadayam Inam land of Dina bandhu Misro.	Dandasi Service Inam land of Subudhi Naiko.	Washer Inam dry of Kholli Sethi.
9	Bellipahado Billo.	Wet.	3 20	Resumed Inam land of Lingaraja Misro and Judhisti Misro.	Zamindari zera-yati land of Chowdhari Podhano—wet.	Hetta land of the Rajah of Dharakote.	Banjar land of Khetro Dolai.

ERRATUM.

The 21st August 1936.

In notification no. 2037-R., dated the 7th August 1936, published at page 102, Part III of the *Orissa Gazette* of the 14th August 1936, read "Orissa Tenancy Act" for "Orissa Treasury Act" in the second line of the notification.

R. P. WARD,
Offg. Revenue Commissioner.